

**Court No. - 39**

**WWW.LIVELAW.IN**  
**Case :- WRIT - C No. - 24451 of 2019**

**Petitioner :- Vishnu Murti Tripathi**

**Respondent :- State Of U.P. And 8 Others**

**Counsel for Petitioner :- Jagat Narain Mishra**

**Counsel for Respondent :- Amit Verma, Deepak Kumar Kulshrestha, Devi Prasad Mishra, Satyendra Narayan Singh**

**Hon'ble Manoj Kumar Gupta, J.**

**Hon'ble Om Prakash Tripathi, J.**

Learned counsel for the State-respondents states that his file is not available.

It seems that despite our previous orders, no counter affidavit has been filed by the State-respondents. There are serious allegations of mala-fides against the respondent no. 6.

It is stated that he has got a long criminal history and it was with his support that the private respondent is trying to grab the house of the petitioner.

There is a request for adjournment on behalf of respondent no. 9.

We adjourn the hearing and post the matter on 10.01.2022.

Meanwhile, issue notice to respondent no. 6 calling upon him to file counter affidavit in reply to the allegations levelled against him.

The State-respondents are also granted time to file counter affidavit by the next date.

**Order Date :- 6.12.2021**

Monika

**(Om Prakash Tripathi, J.) (Manoj Kumar Gupta, J.)**